

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE  
APPEAL NO. 17/2024

Vishal Shantaram Darwatkar

... Appellant

v.

Union of India & Ors.

... Respondents

REPLY AFFIDAVIT BY RESPONDENT NO. 3, SEIAA

Sr. No.	Annexure	Particulars	Page No.	
1.		REPLY AFFIDAVIT BY RESPONDENT NO. 3, SEIAA		
2.	1	Copy of SEAC 178 <sup>th</sup> Minutes of Meeting dated 5-8 September, 2023		
3.	2	Copy of SEIAA 267 <sup>th</sup> Minutes of Meeting dated 19 <sup>th</sup> October, 2023		
4.	3	Copy of the MoEF&CC's Office Memo dated 2 <sup>nd</sup> August, 2023		
5.	4	Copy of the letter by Environment Department to MoEF&CC dated 9 <sup>th</sup> January, 2024		
6.	5	Copy of the MoEF&CC emails dated 18 <sup>th</sup> January, 2024		

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7.	6	Copy of the letter by Environment Department to MoEF&CC dated 24 <sup>th</sup> January, 2024		
8.	7	Copy of MoEF&CC email dated 25 <sup>th</sup> January, 2024		

Pune

Date : 18-01-2025



**Aniruddha S Kulkarni**

Standing Counsel for SEIAA, SEAC

Environment and Climate Change Department

Government of Maharashtra

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**REPLY AFFIDAVIT BY RESPONDENT NO. 3, SEIAA**

I, Dattatray Suryakant Bhalerao, working as Scientist I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra do hereby state on solemn affirmation as under –

I am well conversant with the facts of the present case and I am competent to swear this Affidavit based upon the records available with this office.



1. It is submitted that at the very outset this respondent denies each averment made in the present appeal which is contrary to and inconsistent with the averments made and facts stated in the present reply. It is submitted that nothing stated in the appeal may be deemed to have been admitted by this respondent unless and until the same has been admitted by the respondent.
2. The present case challenges the EC dated 09-02-2024, granted to respondent PP Sai Shraddha Developers for their expansion of proposed residential & commercial project named Meriton Towers, situated at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune – 411046.
3. The present project obtained their first EC on 21-07-2020. The said EC has not been challenged by the Appellant. SEAC considered the application of the PP in their 178<sup>th</sup> Meeting held on 5<sup>th</sup>-6<sup>th</sup>-8<sup>th</sup> September, 2023. PP has applied under violation category.
4. PP received TOR under violation category from SEIAA on 02-05-2023 for carrying out EIA. Accordingly, PP has carried out EIA studies for total BUA of 43,825.96 m<sup>2</sup>. SEAC noted that as per



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the MoEF&CC OM dated 07-07-2021, the cost is arrived at Rs. 10,53,860/. As per the SEIAA Damage Assessment Circular, damage assessment value is at Rs. 1.21 Cr. PP should submit Certified Compliance Report from Regional Office of MoEF&CC, Nagpur. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction. SEAC decided to recommend the proposal for EC to SEIAA subject to compliance of the above points.

Copy of SEAC MoM is annexed as **Annexure 1**.

5. SEIAA considered the application of the PP in their 267<sup>th</sup> meeting held on 19<sup>th</sup> October, 2023. SEIAA asked PP whether they are in receipt of Certified Compliance Report as mandated by the MoEF&CC. PP submitted that they have obtained the same on 12-01-2023. SEIAA directed PP to strictly comply with the points raised in the CCR.
6. Further, being a violation case, SEIAA directed SEIAA cell to confirm with MPCB whether they have initiated prosecution case u/s. 15 of the EP Act, 1986. Regarding Recreational Ground, PP





submitted that they have submitted RG of 727.79 m<sup>2</sup> on mother earth without any construction i.e., OWC. SEIAA asked PP submit an undertaking to that effect, PP submitted the same on 25-09-2023. SEIAA also asked PP to submit are undertaking, which the PP submitted on 25-09-2023. PP submitted compliance of SEAC conditions on 19-10-2023.

7. SEIAA after deliberation decided to grant EC subject to compliance of –

- 1) PP to submit Bank Guarantee of Rs. 1.21 Cr towards effective implementation of remediation plant and natural and community resource augmentation plan within 6 months from the grant of EC. PP to submit penalty of Rs. 10,53,860/.
- 2) MPCB to ensure that action is initiated against the PP u/s. 15 of the EP Act, 1986 for violation of EIA Notification, 2006.
- 3) PP has to provide mandatory RG area of 727.79 m<sup>2</sup> on mother earth without any construction. Local planning authority to ensure the compliance of the same.



- 4) PP to keep open space unpaved so has to ensure permeability of water. However whenever paiving is deemed necessary, PP to provide grass pavers of suitable types and strength to increase the water permeability area as well as to allow effective fire tender movement.
- 5) PPT is 5% of total energy requirement from solar / other renewable sources.
- 6) PP shall complaint standard EC conditions mentioned in the office memorandum issued by MoEF&CC dated 04-01-2019.
- 7) SEIAA after deliberation decided to grant EC.

Copy of SEIAA MoM is annexed as **Annexure 2**.

8. Environment and Climate Change Department, Government of Maharashtra and SEIAA Maharashtra wanted to streamline the process of evaluation of the 'environmental damage assessment' for such violation cases to bring reasonable consistency and uniformity in approach and assessment while dealing with such cases. The assessment of environmental damage is a very specialised study and the parameters, approach, weightages,





techniques are likely to vary significantly from project to project and also, from area to area.

9. For streamlining the process, the Department brought in an approach paper for providing general guidelines for effective evaluation and dealing with the proposals received under the Amnesty Scheme. The SEACs are free to incorporate any new specific aspect of evaluation, based on project type, damages anticipated and sensitivity of project area by making special reference to such compelling factors to incorporate additional evaluation aspects.
10. The methods and techniques to assess the damage would vary from project to project and also, has significant correlation with project site. Considering this, the scope of the approach paper has been limited to preparation of broad guidelines and framework to assess the damage, rather than detailing actual procedure and methodology.
11. The said approach paper is the result of detailed consultations with all stakeholders, including the NABET approved consultants and also, the associations of the project proponents.
12. The said approach paper has not been challenged by anyone in any court of law in India. The said approach paper has also not



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been challenged by the present Appellant and therefore it is valid. The Appellant is indirectly challenging the approach paper by filing this Appeal which cannot be permitted.

13. The MoEF&CC has issued an Office Memorandum dated 2<sup>nd</sup> August 2023, titled "Procedure for Consideration of Category 'B' Proposals at Central Level Due to the Non-functionality or Delay in Constitution of SEIAA/SEAC." This notification explicitly lays down the procedure for handling EC proposals where SEIAAs or SEACs are non-functional or delayed in their constitution.

14. The said OM categorises various situations where EC proposals might be delayed, which includes:

- i. Proposals submitted to SEIAA and not accepted by SEIAA.
- ii. Proposals received by SEAC / SEIAA and have been processed or are under processing.
- iii. Proposals considered and/or deferred by SEAC for various reasons.
- iv. Proposals recommended by SEAC but not forwarded to/not approved by SEIAA.
- v. Proposals (which do not require examination of SEAC) accepted by SEIAA but not processed and/or deferred for various reasons.



vi. **Proposals approved by SEIAA, but minutes / letter not uploaded on PARIVESH.**

15. For the scenarios at (i) to (v) above, the Ministry has clarified the process for handling such proposals.

16. For the scenario mentioned at point (vi) above, based on the request from the Member Secretary of SEIAA / State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes / letters for the proposals which were duly approved by SEIAA before it became non – functional.

Copy of the MoEF&CC's Office Memo dated 2<sup>nd</sup> August, 2023 is annexed as **Annexure 3**.

17. As the decision of SEAC and SEIAA recommending grant of the impugned EC, was taken during the valid term of both, and due to the procedure of uploading the minutes and issuing the EC letter, could not be completed during their respective valid terms, considering the process given in the MoEF&CC's Office Memo dated 2<sup>nd</sup> August, 2023, the Environment and Climate Change Department, Govt. of Maharashtra, applied to the MoEF&CC vide



their letter dated 9<sup>th</sup> January, 2024, requesting access to operate PARIVESH portal for 1 month. Copy of the letter dated 9<sup>th</sup> January, 2024 is annexed as **Annexure 4**.

18. Letter dated 9<sup>th</sup> January, 2024 was addressed to the MoEF&CC when the term of SEAC and SEIAA were valid. MoEF&CC vide their emails dated 18<sup>th</sup> January, 2024 extended the Login of SEIAA / SEAC till 25<sup>th</sup> January, 2024, w.e.f., 10<sup>th</sup> January, 2024 for uploading minutes / letter which were duly approved by SEIAA. Copy of the MoEF&CC emails dated 18<sup>th</sup> January, 2024 are annexed as **Annexure 5**.

19. Subsequently, considering the amount of workload before SEIAA / SEAC, request was once again made on 24<sup>th</sup> January, 2024 to the MoEF&CC for a further period of 15 days w.e.f., 25<sup>th</sup> January, 2024. Copy of the letter dated 24<sup>th</sup> January 2024 is annexed as **Annexure 6**.

20. Accordingly, the MoEF&CC vide their email dated 25<sup>th</sup> January, 2024 further extended the MS, SEIAA Maharashtra login upto 9<sup>th</sup> February, 2024 to upload minutes / letters which are duly approved by SEIAA. Copy of MoEF&CC email dated 25<sup>th</sup> January, 2024 is annexed as **Annexure 7**.

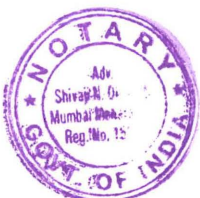




21. Considering the MoEF&CC's Office Memo dated 2<sup>nd</sup> August, 2023 and the above correspondence between the Environment and Climate Change Department, Govt. of Maharashtra and the MoEF&CC, it is clear that there is no illegality in the issuance of the impugned EC. The OM dated 2<sup>nd</sup> August, 2023 has ensured continuity of administrative functions of SEAC and SEIAA, thus not bringing all the work to a standstill, till the future SEAC and SEIAA were constituted.

22. The Appellant has not challenged the OM dated 2<sup>nd</sup> August, 2023. Appellant has conveniently suppressed the said OM. The Appellant's contention that due process was not followed is speculative and baseless in view of the OM dated 2<sup>nd</sup> August 2024. There is no collusion between SEIAA and the PP, the said allegation is totally false and not supported by any credible evidence. The entire process of grant of the impugned EC was transparent and in accordance with the law. There has been no abuse of process of law and the impugned EC has been granted in compliance with the relevant legal provisions.

23. SEIAA has issued the impugned EC within the extended duration given by the MoEF&CC and has ensured that the EC approval and grant, was formalized and recorded in compliance with the



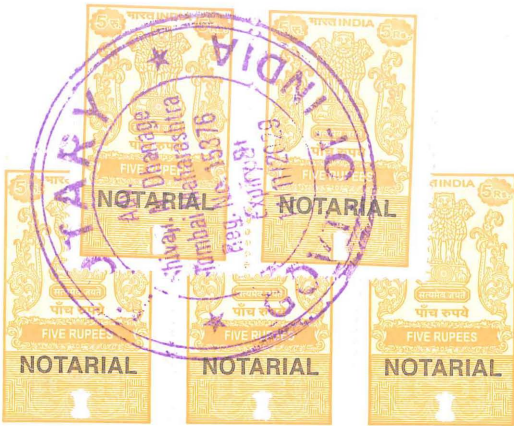
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VERIFICATION

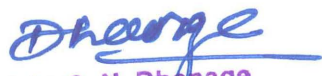
I, Dattatray Suryakant Bhalerao, Scientist-I & Deputy Secretary, Environment and Climate Change Department, Government of Maharashtra, having my office address at room no. 217, 2nd floor, Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material is has been concealed therefrom.

Solemnly affirmed on this 17<sup>th</sup> day of January 2025 at Mumbai.



  
**Dattatray Suryakant Bhalerao**  
Scientist-I & Deputy Secretary,  
Environment & CC Department,  
Government of Maharashtra

**BEFORE ME**

  
**Adv. S. N. Dhanage**  
Notary Govt. of India  
Regd. No. 15376, MUMBAI (MS)  
404-405, 4th Floor, Davar House,  
197/199, Near Central Camera Bldg.,  
D. N. Road, Fort, Mumbai - 400001.  
Mob.: 8788385738

**NOTED & REGISTERED**  
Page No. 182 Sr. No. 1715  
Date 17 JAN 2025



16.	SIA/MH/INFRA2/433369/2023	<b>Expansion of Proposed Residential &amp; Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune by M/s. Sai Shraddha Developers</b>
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Representative of PP was present during the meeting along with environmental consultant M/s. J. M. Enviro Net Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance under Violation category for proposed project with total plot area of 10497.28 m<sup>2</sup>, FSI area of 25510.11 m<sup>2</sup>, Non FSI area of 18315.85 m<sup>2</sup> and total BUA of 43825.96 m<sup>2</sup>.

**Brief information of the proposal is as below:**

1	Proposal Number	SIA/MH/INFRA2/433369/2023
2	Name of Project	Expansion of Proposed Residential & Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune by M/s. Sai Shraddha Developers
3	Project Category	Category 'B2', Activity 8(a)
4	Type of institution	Private
5	Name of Project Proponent	Name: Mr. Ramesh Sarda Address: 7, Ground Floor, friends paradise, in front of Vijaya bank, Shirole road, Deccan, Pune - 411004
6	Name of Consultant	J. M. EnviroNet Pvt. Ltd.
7	Applied for	Expansion
8	Details of Previous EC	Environmental Clearance vide no. SEIAA-EC-0000002324 dated 21.07.2020
9	Location of the project	Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune
	Taluka	Haveli
	Village	Ambegaon (Bk),
	District	Pune
10	Latitude & Longitude	Latitude -18°27'21.13"N Longitude - 73°50'26.46"E
11	Total Plot Area (m <sup>2</sup> )	10497.28 sq. m
12	Deductions (m <sup>2</sup> )	3219.34 sq. m
13	Net Plot area(m <sup>2</sup> )	7277.94 sq. m
14	Proposed FSI area (m <sup>2</sup> )	25510.11 sq. m
15	Proposed Non FSI area (m <sup>2</sup> )	18315.85 sq. m
16	Proposed Total Built-up Area (FSI & Non-FSI) (m <sup>2</sup> )	43825.96 sq. m
17	Total built up area (m <sup>2</sup> ) approved till date	43825.96 sq. m as per IOD received.

**Member Secretary**

**Chairman**

18	Ground coverage (m <sup>2</sup> ) & %	--		
19	Total Project Cost (Rs.)	Rs. 108.31 Cr.		
20	CER as per MoEF & CC circular dated 01/05/2018	--		
21	Number of buildings & its configuration:			
	SN	Building Name	Configuration	Height (m)
	1	Wing A	BP2+BP1+GP/G+14 floors	42.50 m
	2	Wing B	BP2+BP1+GP/G+14 floors	42.50 m
	3	Wing C	BP2+BP1+GP/G+14 floors	42.50 m
4	Club house	Ground + 01 floor	--	
22	Number of tenants and shops	Residential Flats – 291 flats Commercial shops		
	Number of expected residents/users	Residential - 1455 persons Commercial population: 372 persons.		
23	Water Budget			
	Dry Season (CMD)		Wet Season (CMD)	
	Fresh water (CMD):	140.25	Fresh water (CMD):	140.25
	Recycled water-Flushing (CMD):	72.92	Recycled water-Flushing (CMD):	72.92
	Recycled water-Gardening (CMD):	11.6	Recycled water-Gardening (CMD):	00
	Swimming pool makeup (Cum):	0	Swimming pool makeup (Cum):	0
	Total Water Requirement (CMD)	224.77	Total Water Requirement (CMD)	213.17
	Waste water generation (CMD)	191.85	Waste water generation (CMD)	191.85
24	Water Storage Capacity for Firefighting /UGT (m <sup>3</sup> )	200 KLD		
25	Source of water	PMC		
26	Rain Water Harvesting (RWH)	Level of the Ground water table:	5 to 7 m BGL in Post Monsoon 8 to 10 m BGL in Pre monsoon	
		Size and no of RWH tank(s) and Quantity:	NA	
		Location of the RWH tank(s):	NA	
		Quantity of recharge pits:	04 pits	
		Size of recharge pits :	2.00 m. X 2.00 m. X 2.00 m. Depth With a dia of 160 mm and 60 m depth	

Member Secretary

Chairman

	Details of UGT tanks if any:	Domestic Tank Fire Tank	264.5 KLD 200 KLD	
27	Sewage and Waste water	Sewage generation in CMD:	191.85 KLD	
		STP technology:	MBBR	
		Capacity of STP (CMD):	220 KLD	
28	Solid Waste Management during Construction Phase	Total waste- 20 kg/d Dry waste- 10 kg/d Wet waste- 10 kg/d		
	Solid Waste Management during Operation Phase:	Type	Quantity (kg/day)	Treatment/disposal
		Dry waste:	347 kg/day	Handed over to Swach
		Wet waste:	474 kg/day	OWC proposed
		Hazardous waste:	NA	NA
		BMW	--	--
		E-Waste	06 kg/day	Handed over to Swach
		STP Sludge (Dry)	19 kg/day	Used as manure after OWC Treatment
30	Green Belt Development			
	Total RG area (m2):	Total RG area: 859.09 sq. m		
	Existing trees on plot	45 nos'		
	Number of trees to be planted	115 nos'		
	No of trees to be cut	00		
	Number of trees to be transplanted	00		
	No of trees to be protected	45		
31	Power Requirement			
	Source of power supply:	MSEDCL		
	During Construction Phase: (Demand Load)	30 KW		
	During Operation phase (Connected load):	2128 KW		
	During Operation phase (Demand load):	988 KW		
	Transformer:	2 x 630 KVA		
	DG set:	320 KVA		
Fuel used:	HSD			
32	Details of Energy saving:			
	Sr.	Energy Conservation Measures	Saving%	
	1	Energy efficient Solar lighting for landscape & driveway+ common area lighting + Solar Hot water system + Solar PV panel	20 %	
33	Environmental Management Plan budget during Construction Phase			
	S.	Attributes	Parameter	Cost per annum (Rs. In Lacs)
	1	Air	Dust Suppression	Rs. 1,06,000 /-
	2	Land	Site Sanitation & Safety	Rs. 26,500/-
	3	Env. Mgt.	Environmental Monitoring	Rs. 1,56,000/-

**Member Secretary**

**Chairman**

	4	Health - safety	Disinfection and Health Check-ups	Rs. 88,000 /-	
	Total			Rs. 3,76,500/-	
34	Environmental Management Plan budget during Operation phase				
	Sr	Component	Description	Capital (Lac)	O&M (Lacs/y)
	1	Sewage Treatment Plant	STP -MBBR	Rs.25,00,000/-	Rs.5,00,000 /-
	2	Solid Waste Management	OWC proposed	Rs. 14,50,000 /-	Rs. 3,39,420 /-
	3	Bio-medical waste	--	Rs. 1,00,000/-	--
	4	Rain Water Harvesting	RWH pits	Rs. 12,50,000/-	Rs. 30,000/-
	5	Green Belt Development	Trees proposed	Rs. 1,23,63,147 /-	Rs. 3,01,968 /-
	6	Energy	Solar PV panels & solar hot water	Rs. 47,19,000 /-	Rs. 2,35,950 /-
	7	Environmental Monitoring	Environmental Monitoring	–	Rs. 2,80,000/-
	8	Basement Ventilation	Provision of mech. ventilation	Rs. 8,50,000 /-	Rs. 1,70,000 /-
35	Traffic Management				
	Type	Reqd as per DCR	Actual provided	Area	
	4-wheeler	179	183	12.5 sq. m per car as per rule	
	2 – wheeler	796	798	2 sq. m per 2-wheeler as per rule	
	Cycle	--	--	--	
36	Details of Court cases / litigations w.r.t. the project and project location if any.				No

**Deliberations:**

PP stated that, the application is for expansion of Proposed Residential & Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune under Violation Category.

The PP holds earlier Environmental Clearance vide no. SEIAA-EC-0000002324 dated 21.07.2020 for the total construction built up area of 29146.19 m<sup>2</sup> (FSI- 16845.09 m<sup>2</sup> + NON FSI – 12301.10 m<sup>2</sup>).

PP has received TOR under violation category from SEIAA in its 260th meeting held at 02.05.2023 for carrying out Environmental Impact Assessment. Accordingly, PP has carried out EIA studies for Expansion of Environmental Clearance on 21.02.2023 for total construction built up area of 43825.96 sq. m (FSI 25510.11 m<sup>2</sup> +Non FSI 18315.85 m<sup>2</sup>).

**Member Secretary**

**Chairman**

**The Comparative statement is as below:**

Sr. No	Particulars	Details as per earlier EC issued by MoEF – 2020 (Areas in sq.mt)	Proposed Modification in EC (Areas in sq.mt)
1	Total Plot area	10497.28	10497.28
2	Deductions	3219.34	3219.34
3	Net Plot Area	7277.94	7277.94
4	FSI area	16845.09	25510.11
5	Non FSI area	12301.10	18315.85
6	Total construction BUA	29146.19	43825.96
7	Building Configuration	Wing A : Basement Parking + Ground floor + 2 Parking floors + 15 floors	Wing A : Basement Parking 2 + Basement Parking 1 + Ground Parking/Ground floor + 14 floors
		Wing B : Basement Parking + Ground floor + 2 Parking floors + 15 floors	Wing B : Basement Parking 2 + Basement Parking 1 + Ground Parking/Ground floor + 14 floors
		–	Wing C : Basement Parking 2 + Basement Parking 1 + Ground Parking/Ground floor + 14 floors
		Commercial shops : Ground floor	Commercial shops : Ground floor
		Club house : G+01 floor	Club house : G+01 floor
8	No. of tenements & Population	Residential : 210 flats Commercial Shops Population : Residential – 1050 no's Commercial population – 253 persons	Residential : 291 no's Commercial shops Population : Residential – 1455 no's Commercial population – 372 persons
9	Water requirement	Fresh water : 101 KLD Flushing water : 51 KLD Gardening water : 11.6 KLD Total water requirement : 163.6 KLD	Fresh water : 140.25 KLD Flushing water : 72.92 KLD Gardening water : 11.6 KLD Total water requirement : 224.77 KLD

10	UGT	Domestic & drinking tank Capacity : 151.72 KLD Fire tank Capacity : 150 KLD Provision of 01 no's of UGT	Domestic & drinking tank Capacity : 264.5 KLD Fire tank Capacity : 200 KLD Provision of 01 no's of UGT
11	Waste water generation & STP provided	Waste water generation : 137 KLD STP capacity : 140 KLD STP technology : MBBR	Waste water generation : 191.85 KLD STP capacity : 220 KLD STP technology : MBBR
12	Rain water Harvesting	Rain water harvesting tank : NA Recharge pits : 04 no's Size : 2 x 2 x 2 M	Rain water harvesting tank : NA Recharge pits : 04 no's Size : 2 x 2 x 2 M
13	Solid waste generation , STP Sludge & OWC capacity	Wet – 353.85 kg/day Dry – 226.65 kg/day STP Sludge : 10 kg/day OWC capacities : 400 kg/day	Wet – 474 kg/day Dry – 347 kg/day STP sludge : 19.1 kg/day OWC capacities- 500 kg/day
14	Green Belt Development	RG area provided on ground : 859.09 sq. m No of trees- 160 no's ( Proposed – 115 + Existing – 45)	RG area provided on ground : 859.09 sq. m No of trees- 160 no's ( Proposed – 115 + Existing – 45)
16	Energy	Connected load : 1117 KW Maximum demand : 506 KW DG set : 1 x 200 KVA No. of transformer : 1 x 630 KVA	Connected load : 2128 KW Maximum demand: 988 KW Transformers : 2 x 630 KVA DG sets : 320 KVA

**Member Secretary**

**Chairman**

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

**Project Details:**

1	Name and address of Project	Expansion of Proposed Residential & Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune by M/s. Sai Shraddha Developers	
2	Name of Directors	M/s. Sai Shraddha Developers	
3	Total construction completed (built-up area as per EC notification):	Total Construction completed on site = 37064 sq. m	
4	Total construction proposed, built-up area as per EC notification	Total Proposed BUA = 43825.96 sq. m	
5	Whether the project has any EC; if yes, give details including approved built up area	Yes. Earlier Environmental Clearance vide no. SEIAA-EC- 0000002324 dated 21.07.2020 for the total construction built up area of 29146.19 Sq. m	
6	Total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC.	Total Project Cost	Rs. 108.31 Crore
		Cost of Project Constructed without EC	Rs. 21.08 Crore
7	Date of commencement of project	The project has received earlier Environmental Clearance vide no. SEIAA-EC-0000002324 dated 21.07.2020 against sanction received by PMC vide letter no CC/2424/19, dated 10.01.2020	
8	Date of violation of EC regulation (please justify with documentary evidence)	<b>10.01.2020- Date of 1<sup>st</sup> CC</b>	
9	Date of first submission of information of such violation to the SEIAA or SEAC, if self-notified,	<b>21.02.2023 - Date of application under violation</b>	

**Member Secretary**

**Chairman**

	along with stoppage of construction work	
	No. of days of violation (9-8)	<b>1138 days (Days are considered from 10.01.2020 to 21.02.2023)</b>
10	Name and address of Environmental consultant, with date of engagement of such consultant	M/s. J M EnviroNet Pvt Ltd
11	Any other case of EC violation is reported or pending or decided earlier for projects where any of the directors are involved? If yes, give details	No
12	Any court case related to EC violation pending or decided against any of the directors including High Court, NGT and sessions court?	No
<b>(A) Description of activities contributing to the environmental damage and degradation:</b>		
<b>(a) Demolition, site preparation</b>		
1	Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition?	No
2	Whether such demolition or site had some asbestos, industrial waste or contaminated soil or hazardous waste etc. and if yes, how these types of waste have been segregated and disposed?	Not Applicable
3	If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details	Not Applicable
4	State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs	Not Applicable
5	Any air quality (including noise) monitoring done during demolition work? If yes, results	Not Applicable
6	Whether building plan and layout approved and permission from local authorities is taken to commence the work prior to demolition work	Not Applicable

<b>(b) Construction of Project</b>		
1	Date of commencement of construction and completion of construction, if any	01.11.2020

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2	Whether the construction carried out is strictly as per the sanction plan given by concerned local authority?	Additional area constructed over valid Sanction- 7917.81 sq.mt																																								
3	In the additional construction, how much construction material including, sand, bricks, cement etc. was required to be transported? No. of trucks and its average haulage?	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">Sr.</th> <th style="width: 35%;">Type</th> <th style="width: 20%;">Quantity</th> <th style="width: 40%;">Unit</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Sand</td> <td style="text-align: center;">2770</td> <td>Tonne</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Steel</td> <td style="text-align: center;">6200</td> <td>Tonne</td> </tr> <tr> <td style="text-align: center;">3</td> <td>Cement</td> <td style="text-align: center;">4212</td> <td>Cum</td> </tr> <tr> <td style="text-align: center;">4</td> <td>AAC Blocks</td> <td style="text-align: center;">185182</td> <td>No.</td> </tr> <tr> <td style="text-align: center;">5</td> <td>Tiles</td> <td style="text-align: center;">20285</td> <td>Sq. mt.</td> </tr> <tr> <td style="text-align: center;">6</td> <td>Glass</td> <td style="text-align: center;">9225</td> <td>Sq. mt.</td> </tr> <tr> <td style="text-align: center;">7</td> <td>Wood</td> <td style="text-align: center;">1455</td> <td>Tonne</td> </tr> <tr> <td style="text-align: center;">9</td> <td>Aluminium</td> <td style="text-align: center;">20772</td> <td>Tonne</td> </tr> <tr> <td style="text-align: center;">10</td> <td>Gypsum</td> <td style="text-align: center;">448</td> <td>Sq. Mt.</td> </tr> </tbody> </table>	Sr.	Type	Quantity	Unit	1	Sand	2770	Tonne	2	Steel	6200	Tonne	3	Cement	4212	Cum	4	AAC Blocks	185182	No.	5	Tiles	20285	Sq. mt.	6	Glass	9225	Sq. mt.	7	Wood	1455	Tonne	9	Aluminium	20772	Tonne	10	Gypsum	448	Sq. Mt.
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4	How many labors were engaged in construction, average per day?	40 Labour on average per day																																								
5	Whether, the additional construction work, over and above valid EC, if so available, has any additional ground foot print? If yes please state, ground foot print in sqm. As per EC approved layout and current proposed layout?	Additional area constructed over valid EC- 7917.81 sq.mt.																																								
6	Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? If yes, please give incremental additional time required for construction of additional area	Till December 2023																																								
7	Is there any change in foundation design, i.e. depth of foundation, basement etc. that were done due to additional area? If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed?	Total Excavation Quantity : 22016.91 cum Reuse of excavated quantity– 1762.86 cum for side margin, road development, plot levelling, etc. Excess debris quantity- 20254.05 cum has already been handed over to authorized vendor.																																								
8	What is the quantity of top soil removed and how it is managed?	722 cum of top soil is removed and it is preserved and reused for landscaping																																								

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9	Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation?	No	
10	How much additional water was required for curing and construction purpose? Source of water?	6640	KL
11	Rain Water harvesting details	No. of recharge pits: 04 Nos.	
		Size of pits: 2×2×2 M	
12	Solar light, water heating details (Solar Water Provision in KLD)	74.90	KLD
13	Use of fly ash bricks ensured? Details thereof	Fly Ash Bricks of 2500 cum	
14	Whether any noise or air pollution control measures taken, if so what are they?	Barricading along the periphery of site, regular sprinkling of water etc.	
15	Whether any air quality and noise level monitoring done during construction stage, if yes attach results	No	
16	Whether any third-party rights are created on the construction without EC?	--	
17	Whether any of the construction without EC has already been occupied? If yes, number of families had given such occupation.	No	
	Also give total commercial area being used presently. Also state type of commercial activity i.e. offices, shops, hotels, restaurants etc.		
18	How many flats sold which are in the area of EC violation and total sale value of such flats	Nil	

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19	How much commercial area sold which is in area of EC violation and total sale value of such commercial area.	Nil
<b>(c) Commissioning of project</b>		
1	Date of when the project was made operational either by giving possession of residential or commercial areas of the Project?	Construction not completed yet.
2	How many families are staying in project?	00
3	What is total water supply to project, source and quality	140.25 KLD - Source PMC
4	Total sewage generation m3/d	191.85 KLD
5	STP details	STP of 220 KLD capacity is under construction
6	Treated waste-water disposal	Excess treated water disposal at Sewer Line
7	Any DG sets, are they complying the norms	Yes, according to Norms

<b>(B) Assessment of Environmental Damages</b>			
Attributes	Scope of saving on account of environmental protection measures	EMP cost	
		Recurring cost,	Non-recurring
			Cost (Rs.)
Air Pollution	Water requirement for sprinkling (KL/day) 5 KL/day (average); Cost of 1 KL water Rs.56.33 including transportation and spraying. Cost of 1 kl Water: Rs. 56.33 /- (As per Material Rates SSR for year 2021-2022, Page No: 388)	Rs. 281.65/-  5KLD X Rs. 56.33	0
	A. Cost of water requirement:		

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Water Pollution	a). Construction phase: Water required for construction +Labours: 14 KLD+2.25 KLD Cost of 1 kl Water: Rs. 56.33 /- (As per Material Rates SSR for year 2021-2022, Page No: 388, (The water required for construction has been considered from a Research paper titled “Assessment of water resource consumption in building construction in India” - Rs. 2KL / Sq.m)	Rs. 1028.02/- 16KL X Rs. 56.33 + 2.25 KLD X Rs. 56.33	0
	b). Operation phase:	0	0
	<b>B. Cost of sewage treatment, reuse &amp; disposal:</b>		
	a). Construction phase: Cost of treatment of sewage per KL= Rs. 7.1 per KL- As per EMP Budgetary Allocation	Rs. 14.2 /- Sewage in construction phase from labour – 2 KLD X Rs. 7.1	0
	b). Operation phase: No occupancy given. Hence no sewage generation on operation phase.	0	0
	C. Quantity of water pumped out during excavation and a lumpsum cost of Rs. 50 per cum for such unauthorized water extraction and disposal-	0 No groundwater was encountered during excavation. Excavation was done in non monsoon months. Groundwater water level = 10 m	0
	<b>D. cost of construction &amp; maintenance of recharge well: O &amp; M Cost per annum for recharge pits = Rs. 30,000</b>		
		Rs. 82.19 Rs. 30,000/365 days	Rs. 4,00,000

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	per annum- As per EMP Budgetary Allocation		
Soil environment	In case of demolition has carried out, the cost of demolition waste management plan needs to be discussed and finalized as non-recurring cost	No	0
	In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the project site, as given by consultants. (The report must include soil analysis, water analysis, MPCB consent copies, manifest of HW if any). This requires critical examinations from SPCB	No any hazardous waste generated	0
	Cost of preservation of top soil & excavated earth to be considered. [Area (m <sup>2</sup> )x depth (m)x sp. Gravity (kg/m <sup>3</sup> )x cost per ton (Rs.)]	0	Total top soil : 722 cum  <b>Cost of 1 cum Excavation Rs.232/-</b> (As per Material Rates SSR for year 2021-22, Page No: 115) <b>Rs. 1,67,504 /-</b>
Noise and Vibration	For damage due to noise pollution & vibration, the cost of barricades around the project site should be considered. [perimeter (m) x height of the barricade(m) x cost of the sheet)	0	Barricading was Done Perimeter 753.10 Rmt  Height of the Barricade 2.04 mt  <b>Cost of the Sheet</b>

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			<p><b>850 /sq.mt.</b></p> <p>Total 753.10x 2.04 = 1536.32 sq.mt.</p> <p><b>Total Cost</b> <b>1536.32 x 850 =</b> <b>13,05,872/-</b></p> <p>(In SSR Barricading work is not mentioned, so 850/sq m is taken as per current as well as finished market rate)</p>
Green Belt	In case of any tree cutting without EC cost of Rs. 10000/- per tree apart from any statutory action for such tree cutting if any,  (8 no of trees cut down)	0	Rs. 80,000
	Cost of planting & maintaining trees (Number of trees as per the bye-laws)  O & M cost per annum for landscaping = Rs. 3,01,968 per annum- As per EMP Budgetary Allocation	Rs. 827  Rs. 3,01,968/365 days	0
	Cost of compensatory tree plantation (5 trees for each tree cut)  (Compensatory plantation 8 X 5= 40 no.)		

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RH/OHS	Cost of workers benefit to be considered in view of Building and Other Construction Workers Welfare Cess Act, 1996	In Contractors Scope	In Contractors Scope
	A. Cost of health checkup of workers	In Contractors Scope	Rs. 42505
	B. Cost of safety measures including PPEs		
	<b>Total Cost per working day</b>	<b>Rs. 2233.06 (Recurring Cost)</b>	<b>Rs. 19,32,777/- (Non Recurring Cost)</b>

<b>Calculation of Cost of remediation plan and natural &amp; community resource augmentation plan</b>			
Sr.	Description	Details	Amount
1	<b>Total of recurring cost</b>	Cost arrived from above table - Recurring Cost per day X number of days in violation	= 2233.06 X 1138 (No. of Violation Days) <b>Rs. 25,41,222/-</b>
2	<b>Non-recurring cost</b>	Cost as arrived from above table- Non-Recurring Cost	<b>Rs. 19,53,376/-</b>
		Sum (1+2) Subject to minimum Rs. 1 crore)	<b>Rs. 44,94,598/- Which is &lt;Rs. 100 Lacs</b>
			<b>Therefore, Rs. 1,00,00,000/- i.e. 1 Cr</b>
3	<b>Economic benefits accrued due to violation</b>	1% of Total Project cost including land, as declared by PP before SEAC, subject to maximum Rs. 10 Cr.	<b>Project Cost executed without EC- Rs. 21,07,72,102.00/- 1 % of project cost – 21.08 Lakh</b>
		Incremental cost of Rs. 10 lacs for each EC violation by PP or its directors observed at any other projects in last 3 years	<b>Nil</b>
	<b>Cost of remediation plan and natural &amp;</b>	Sum of 1, 2 and 3 above or amount equivalent to the CER	<b>Sum (1+2+3) Rs. 1.21 Cr.</b>

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<b>4</b>	<b>community resource Augmentation plan</b>	amount as per the MOEF&CC's office Memorandum No: F NO 22- 65/2017-IA-III dated 01/05/2018, whichever is higher.	<b>CER Cost</b>	<b>Rs. 81.23 Lakh</b>
			<b>Therefore</b>	
			<b>Rs. 1.21 Cr.</b>	

**Penalty to be paid = 0.5% of the Project Cost ( Suo moto declaration)**

$$= 0.5\% * 21,07,72,102$$

$$= \text{Rs. } 10,53,860/-$$

**Allocation of Damage EMP Costing:**

Sr. No.	Description of Activity	% Allocation	Implementing agency	Remarks	Probable Activities to be carried out
1	Afforestation (can include plantation, garden development)	25% = Rs. 30.25 Lakh	Social forestry and Local body	The afforestation can be Either through social forestry or the Local body. Preferably within 50 km from project site	These locations will be identified and recommended by the local body. Mass plantation in fallow land or barren area suggested by the Local body for social forestry
2	Water conservation program (Jalyukt Shivar, etc)	25% = Rs. 30.25 Lakh		Preferably within 50 km radius of project site	Provision of water efficient faucets in nearby schools, public hospitals. Construction of percolation tanks in area suggested by the local body
3	Urban environment and sanitation (can include swaccha Bharat, playground development, urban ground-water	20% = Rs. 24.20 Lakh	Local body		Provision of RWH in public schools, hospitals, Road side beautification, public park recreation

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	recharge schemes etc)				
4	Sewerage lines and STP, solid waste management	20% = Rs. 24.20 Lakh	Local body		Provision of community dustbins, conducting health camps at public schools suggested by Local body
5	Urban air/noise pollution control initiatives	10% = Rs. 12.10 Lakh	Local body		Tree plantation, provision of sound barriers if required at any location identified by the local body, provision of solar heating/lighting system in public spaces or public infrastructures.

**During discussion following points emerged:**

1. The Committee noted that:
  - (a) As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F.No.22-21/2020-IA.III Dated 7th July 2021, The penalty cost is arrived at **Rs. 10,53,860/-**.
  - (b) As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs. 1.21 Cr.**
2. PP to submit Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur.
3. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
4. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**Decision: -**

**After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.**

\*\*\*\*\*

**Member Secretary**

**Chairman**

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Minutes of 267<sup>th</sup> Day 3 (Part A) meeting of SEIAA held on 19<sup>th</sup> October, 2023.

## Item no. 14

**Proposal No.:-** SIA/MH/INFRA2/433369/2023

**Type of Project: EC**

**Subject-** Environmental Clearance for Expansion of Proposed Residential & Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune by M/s. Sai Shraddha Developers


### Project Details-

Representative of PP was present during the meeting along with environmental consultant M/s. J. M. Enviro Net Pvt. Ltd.

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/INFRA2/433369/2023		
2	Name of Project	Expansion of Proposed Residential & Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune by M/s. Sai Shraddha Developers		
3	Project Category	Category 'B2', Activity 8(a)		
4	Type of institution	Private		
5	Name of Project Proponent	Name: Mr. Ramesh Sarada Address: 7, Ground Floor, friends paradise, in front of Vijaya bank, Shirole road, Deccan, Pune - 411004		
6	Name of Consultant	J. M. EnviroNet Pvt. Ltd.		
7	Applied for	Expansion		
8	Details of Previous EC	Environmental Clearance vide no. SEIAA-EC-0000002324 dated 21.07.2020		
9	Location of the project	Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune		
	Taluka	Haveli		
	Village	Ambegaon (Bk),		
	District	Pune		
10	Latitude & Longitude	Latitude -18°27'21.13"N      Longitude - 73°50'26.46"E		
11	Total Plot Area (m <sup>2</sup> )	10497.28 sq. m		
12	Deductions (m <sup>2</sup> )	3219.34 sq. m		
13	Net Plot area(m <sup>2</sup> )	7277.94 sq. m		
14	Proposed FSI area (m <sup>2</sup> )	25510.11 sq. m		
15	Proposed Non FSI area (m <sup>2</sup> )	18315.85 sq. m		
16	Proposed Total Built-up Area (FSI & Non-FSI) (m <sup>2</sup> )	43825.96 sq. m		
17	Total built up area (m <sup>2</sup> ) approved till date	43825.96 sq. m as per IOD received.		
18	Ground coverage (m <sup>2</sup> ) & %	--		
19	Total Project Cost (Rs.)	Rs. 108.31 Cr.		
20	CER as per MoEF & CC circular dated 01/05/2018	--		
21	Number of buildings & its configuration:			
	SN	Building Name	Configuration	Height (m)
	1	Wing A	BP2+BP1+GP/G+14 floors	42.50 m

  
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Minutes of 267<sup>th</sup> Day 3 (Part A) meeting of SEIAA held on 19<sup>th</sup> October, 2023.

	2	Wing B	BP2+BP1+GP/G+14 floors	42.50 m
	3	Wing C	BP2+BP1+GP/G+14 floors	42.50 m
	4	Club house	Ground + 01 floor	--
22	Number of tenants and shops		Residential Flats – 291 flats Commercial shops	
	Number of expected residents/users		Residential - 1455 persons Commercial population: 372 persons.	
23	Water Budget			
	Dry Season (CMD)		Wet Season (CMD)	
	Fresh water (CMD):	140.25	Fresh water (CMD):	140.25
	Recycled water-Flushing (CMD):	72.92	Recycled water-Flushing (CMD):	72.92
	Recycled water-Gardening (CMD):	11.6	Recycled water-Gardening (CMD):	00
	Swimming pool makeup (Cum):	0	Swimming pool makeup (Cum):	0
	Total Water Requirement (CMD)	224.77	Total Water Requirement (CMD)	213.17
	Waste water generation (CMD)	191.85	Waste water generation (CMD)	191.85
24	Water Storage Capacity for Firefighting /UGT (m3)			200 KLD
25	Source of water			PMC
26	Rain Water Harvesting (RWH)	Level of the Ground water table:		5 to 7 m BGL in Post Monsoon 8 to 10 m BGL in Pre monsoon
		Size and no of RWH tank(s) and Quantity:		NA
		Location of the RWH tank(s):		NA
		Quantity of recharge pits:		04 pits
		Size of recharge pits :		2.00 m. X 2.00 m. X 2.00 m. Depth With a dia of 160 mm and 60 m depth
	Details of UGT tanks if any:	Domestic Tank Fire Tank	264.5 KLD 200 KLD	
27	Sewage and Waste water		Sewage generation in CMD:	191.85 KLD
			STP technology:	MBBR
			Capacity of STP (CMD):	220 KLD
28	Solid Waste Management during Construction Phase		Total waste- 20 kg/d Dry waste- 10 kg/d Wet waste- 10 kg/d	
	Solid Waste Management during Operation Phase:		Type	Quantity (kg/day)
			Dry waste:	347 kg/day
			Wet waste:	474 kg/day
			Hazardous waste:	NA
			BMW	--
				--

  
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		E-Waste	06 kg/day	Handed over to Swach	
		STP Sludge (Dry)	19 kg/day	Used as manure after OWC Treatment	
30	<b>Green Belt Development</b>				
	Total RG area (m2):		Total RG area: 859.09 sq. m		
	Existing trees on plot		45 nos'		
	Number of trees to be planted		115 nos'		
	No of trees to be cut		00		
	Number of trees to be transplanted		00		
	No of trees to be protected		45		
31	<b>Power Requirement</b>				
	Source of power supply:		MSEDCL		
	During Construction Phase: (Demand Load)		30 KW		
	During Operation phase (Connected load):		2128 KW		
	During Operation phase (Demand load):		988 KW		
	Transformer:		2 x 630 KVA		
	DG set:		320 KVA		
	Fuel used:		HSD		
32	<b>Details of Energy saving:</b>				
	Sr.	Energy Conservation Measures	Saving%		
	1	Energy efficient Solar lighting for landscape & driveway+ common area lighting + Solar Hot water system + Solar PV panel	20 %		
33	<b>Environmental Management Plan budget during Construction Phase</b>				
	S.	Attributes	Parameter	Cost per annum (Rs. In Lacs)	
	1	Air	Dust Suppression	Rs. 1,06,000 /-	
	2	Land	Site Sanitation & Safety	Rs. 26,500/-	
	3	Env. Mgt.	Environmental Monitoring	Rs. 1,56,000/-	
	4	Health - safety	Disinfection and Health Check-ups	Rs. 88,000 /-	
	Total			Rs. 3,76,500/-	
34	<b>Environmental Management Plan budget during Operation phase</b>				
	Sr	Component	Description	Capital (Lac)	O&M (Lacs/y)
	1	Sewage Treatment Plant	STP -MBBR	Rs.25,00,000/-	Rs.5,00,000 /-
	2	Solid Waste Management	OWC proposed	Rs. 14,50,000 /-	Rs. 3,39,420 /-
	3	Bio-medical waste	--	Rs. 1,00,000/-	--
	4	Rain Water Harvesting	RWH pits	Rs. 12,50,000/-	Rs. 30,000/-
	5	Green Belt Development	Trees proposed	Rs. 1,23,63,147 /-	Rs. 3,01,968 /-
	6	Energy	Solar PV panels & solar hot water	Rs. 47,19,000 /-	Rs. 2,35,950 /-
	7	Environmental Monitoring	Environmental Monitoring	—	Rs. 2,80,000/-
	8	Basement Ventilation	Provision of mech. ventilation	Rs. 8,50,000 /-	Rs. 1,70,000 /-
35	<b>Traffic Management</b>				
	Type	Reqd as per DCR	Actual provided	Area	

  
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	4-wheeler	179	183	12.5 sq. m per car as per rule
	2 – wheeler	796	798	2 sq. m per 2-wheeler as per rule
	Cycle	--	--	--
36	Details of Court cases / litigations w.r.t. the project and project location if any.			No

## SEAC Deliberation –

PP stated that, the application is for expansion of Proposed Residential & Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune under Violation Category.

The PP holds earlier Environmental Clearance vide no. SEIAA-EC-0000002324 dated 21.07.2020 for the total construction built up area of 29146.19 m<sup>2</sup> (FSI- 16845.09 m<sup>2</sup> + NON FSI – 12301.10 m<sup>2</sup>).

PP has received TOR under violation category from SEIAA in its 260<sup>th</sup> meeting held at 02.05.2023 for carrying out Environmental Impact Assessment. Accordingly, PP has carried out EIA studies for Expansion of Environmental Clearance on 21.02.2023 for total construction built up area of 43825.96 sq. m (FSI 25510.11 m<sup>2</sup> +Non FSI 18315.85 m<sup>2</sup>).

The Comparative statement is as below:

Sr. No	Particulars	Details as per earlier EC issued by MoEF – 2020 (Areas in sq.mt)	Proposed Modification in EC (Areas in sq.mt)
1	Total Plot area	10497.28	10497.28
2	Deductions	3219.34	3219.34
3	Net Plot Area	7277.94	7277.94
4	FSI area	16845.09	25510.11
5	Non FSI area	12301.10	18315.85
6	Total construction BUA	29146.19	43825.96
7	Building Configuration	Wing A : Basement Parking + Ground floor + 2 Parking floors + 15 floors Wing B : Basement Parking + Ground floor + 2 Parking floors + 15 floors – Commercial shops : Ground floor Club house : G+01 floor	Wing A : Basement Parking 2 + Basement Parking 1 + Ground Parking/Ground floor + 14 floors Wing B : Basement Parking 2 + Basement Parking 1 + Ground Parking/Ground floor + 14 floors Wing C : Basement Parking 2 + Basement Parking 1 + Ground Parking/Ground floor + 14 floors Commercial shops : Ground floor Club house : G+01 floor
8	No. of tenements & Population	Residential : 210 flats Commercial Shops Population : Residential – 1050 no's Commercial population – 253 persons	Residential : 291 no's Commercial shops Population : Residential – 1455 no's Commercial population – 372 persons
9	Water requirement	Fresh water : 101 KLD Flushing water : 51 KLD Gardening water : 11.6 KLD Total water requirement : 163.6 KLD	Fresh water : 140.25 KLD Flushing water : 72.92 KLD Gardening water : 11.6 KLD Total water requirement : 224.77 KLD

  
Member Secretary

  
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Minutes of 267<sup>th</sup> Day 3 (Part A) meeting of SEIAA held on 19<sup>th</sup> October, 2023.

10	UGT	Domestic & drinking tank Capacity : 151.72 KLD Fire tank Capacity : 150 KLD Provision of 01 no's of UGT	Domestic & drinking tank Capacity : 264.5 KLD Fire tank Capacity : 200 KLD Provision of 01 no's of UGT
11	Waste water generation & STP provided	Waste water generation : 137 KLD STP capacity : 140 KLD STP technology : MBBR	Waste water generation : 191.85 KLD STP capacity : 220 KLD STP technology : MBBR
12	Rain water Harvesting	Rain water harvesting tank : NA Recharge pits : 04 no's Size : 2 x 2 x 2 M	Rain water harvesting tank : NA Recharge pits : 04 no's Size : 2 x 2 x 2 M
13	Solid waste generation, STP Sludge & OWC capacity	Wet - 353.85 kg/day Dry - 226.65 kg/day STP Sludge : 10 kg/day OWC capacities : 400 kg/day	Wet - 474 kg/day Dry - 347 kg/day STP sludge : 19.1 kg/day OWC capacities- 500 kg/day
14	Green Belt Development	RG area provided on ground : 859.09 sq. m No of trees- 160 no's ( Proposed - 115 + Existing - 45)	RG area provided on ground : 859.09 sq. m No of trees- 160 no's ( Proposed - 115 + Existing - 45)
16	Energy	Connected load : 1117 KW Maximum demand : 506 KW DG set : 1 x 200 KVA No. of transformer : 1 x 630 KVA	Connected load : 2128 KW Maximum demand: 988 KW Transformers : 2 x 630 KVA DG sets : 320 KVA

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

**Project Details:**

1	Name and address of Project	Expansion of Proposed Residential & Commercial Project at Sr No. 28/10/1, 28/10/2, 28/10/1/3, 28/10/3, 28/10/4, 28/10/5, 28/10/5A, 28/11/2, 28/12/2, 28/14, Ambegaon (Bk), Pune by M/s. Sai Shraddha Developers	
2	Name of Directors	M/s. Sai Shraddha Developers	
3	Total construction completed (built-up area as per EC notification):	Total Construction completed on site = 37064 sq. m	
4	Total construction proposed, built-up area as per EC notification	Total Proposed BUA = 43825.96 sq. m	
5	Whether the project has any EC; if yes, give details including approved built up area	Yes. Earlier Environmental Clearance vide no. SEIAA-EC- 0000002324 dated 21.07.2020 for the total construction built up area of 29146.19 Sq. m	
6	Total cost of the project and total cost of the project already executed? Also, give total cost of the project constructed without EC.	Total Project Cost	Rs. 108.31 Crore
		Cost of Project Constructed without EC	Rs. 21.08 Crore

  
Member Secretary

  
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Minutes of 267<sup>th</sup> Day 3 (Part A) meeting of SEIAA held on 19<sup>th</sup> October, 2023.

7	Date of commencement of project	The project has received earlier Environmental Clearance vide no. SEIAA-EC-0000002324 dated 21.07.2020 against sanction received by PMC vide letter no CC/2424/19, dated 10.01.2020
8	Date of violation of EC regulation (please justify with documentary evidence)	<b>10.01.2020- Date of 1<sup>st</sup> CC</b>
9	Date of first submission of information of such violation to the SEIAA or SEAC, if self-notified, along with stoppage of construction work	<b>21.02.2023 - Date of application under violation</b>
	No. of days of violation (9-8)	<b>1138 days (Days are considered from 10.01.2020 to 21.02.2023)</b>
10	Name and address of Environmental consultant, with date of engagement of such consultant	M/s. J M EnviroNet Pvt Ltd
11	Any other case of EC violation is reported or pending or decided earlier for projects where any of the directors are involved? If yes, give details	No
12	Any court case related to EC violation pending or decided against any of the directors including High Court, NGT and sessions court?	No
<b>(A) Description of activities contributing to the environmental damage and degradation:</b>		
<b>(a) Demolition, site preparation</b>		
1	Whether any demolition work was carried out prior to EC? If yes what is date of commencement of demolition and also date of completion of demolition?	No
2	Whether such demolition or site had some asbestos, industrial waste or contaminated soil or hazardous waste etc. and if yes, how these types of waste have been segregated and disposed?	Not Applicable
3	If the project is located on any industrial site, whether any due diligence or environmental status of site was assessed? If yes, give details	Not Applicable
4	State the quantity of demolition waste disposed from the site, including quantity and disposal location along with location map and photographs	Not Applicable
5	Any air quality (including noise) monitoring done during demolition work? If yes, results	Not Applicable
6	Whether building plan and layout approved and permission from local authorities is taken to commence the work prior to demolition	Not Applicable

  
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Chairman

work	
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<b>(b) Construction of Project</b>																																												
1	Date of commencement of construction and completion of construction, if any	01.11.2020																																										
2	Whether the construction carried out is strictly as per the sanction plan given by concerned local authority?	Additional area constructed over valid Sanction- 7917.81 sq.mt																																										
3	In the additional construction, how much construction material including, sand, bricks, cement etc. was required to be transported? No. of trucks and its average haulage?	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 5%;">Sr.</th> <th style="width: 40%;">Type</th> <th style="width: 20%;">Quantity</th> <th style="width: 35%;">Unit</th> </tr> </thead> <tbody> <tr><td style="text-align: center;">1</td><td>Sand</td><td style="text-align: center;">2770</td><td>Tonne</td></tr> <tr><td style="text-align: center;">2</td><td>Steel</td><td style="text-align: center;">6200</td><td>Tonne</td></tr> <tr><td style="text-align: center;">3</td><td>Cement</td><td style="text-align: center;">4212</td><td>Cum</td></tr> <tr><td style="text-align: center;">4</td><td>AAC Blocks</td><td style="text-align: center;">185182</td><td>No.</td></tr> <tr><td style="text-align: center;">5</td><td>Tiles</td><td style="text-align: center;">20285</td><td>Sq. mt.</td></tr> <tr><td style="text-align: center;">6</td><td>Glass</td><td style="text-align: center;">9225</td><td>Sq. mt.</td></tr> <tr><td style="text-align: center;">7</td><td>Wood</td><td style="text-align: center;">1455</td><td>Tonne</td></tr> <tr><td style="text-align: center;">9</td><td>Aluminium</td><td style="text-align: center;">20772</td><td>Tonne</td></tr> <tr><td style="text-align: center;">10</td><td>Gypsum</td><td style="text-align: center;">448</td><td>Sq. Mt.</td></tr> </tbody> </table>	Sr.	Type	Quantity	Unit	1	Sand	2770	Tonne	2	Steel	6200	Tonne	3	Cement	4212	Cum	4	AAC Blocks	185182	No.	5	Tiles	20285	Sq. mt.	6	Glass	9225	Sq. mt.	7	Wood	1455	Tonne	9	Aluminium	20772	Tonne	10	Gypsum	448	Sq. Mt.		
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10	Gypsum	448	Sq. Mt.																																									
4	How many labors were engaged in construction, average per day?	40 Labour on average per day																																										
5	Whether, the additional construction work, over and above valid EC, if so available, has any additional ground foot print? If yes please state, ground foot print in sqm. As per EC approved layout and current proposed layout?	Additional area constructed over valid EC- 7917.81 sq.mt.																																										
6	Whether the expansion was carried out simultaneously with EC approved work? If not give details of time frame? If yes, please give incremental additional time required for construction of additional area	Till December 2023																																										
7	Is there any change in foundation design, i.e. depth of foundation, basement etc. that were done due to additional area? If yes, what is the additional soil quantity excavated for such incremental foundation depth? Where it is disposed?	Total Excavation Quantity : 22016.91 cum Reuse of excavated quantity- 1762.86 cum for side margin, road development, plot levelling, etc. Excess debris quantity- 20254.05 cum has already been handed over to authorized vendor.																																										

  
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# 1976

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8	What is the quantity of top soil removed and how it is managed?	722 cum of top soil is removed and it is preserved and reused for landscaping	
9	Also, if water is encountered at such foundation depth, what is the volume of water pumped for such additional depth of excavation?	No	
10	How much additional water was required for curing and construction purpose? Source of water?	6640	KL
11	Rain Water harvesting details	No. of recharge pits: 04 Nos.	
		Size of pits: 2×2×2 M	
12	Solar light, water heating details (Solar Water Provision in KLD)	74.90	KLD
13	Use of fly ash bricks ensured? Details thereof	Fly Ash Bricks of 2500 cum	
14	Whether any noise or air pollution control measures taken, if so what are they?	Barricading along the periphery of site, regular sprinkling of water etc.	
15	Whether any air quality and noise level monitoring done during construction stage, if yes attach results	No	
16	Whether any third-party rights are created on the construction without EC?	--	
17	Whether any of the construction without EC has already been occupied? If yes, number of families had given such occupation.	No	
	Also give total commercial area being used presently. Also state type of commercial activity i.e. offices, shops, hotels, restaurants etc.		
18	How many flats sold which are in the area of EC violation and total sale value of such flats	Nil	

  
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19	How much commercial area sold which is in area of EC violation and total sale value of such commercial area.	Nil
<b>(c) Commissioning of project</b>		
1	Date of when the project was made operational either by giving possession of residential or commercial areas of the Project?	Construction not completed yet.
2	How many families are staying in project?	00
3	What is total water supply to project, source and quality	140.25 KLD - Source PMC
4	Total sewage generation m <sup>3</sup> /d	191.85 KLD
5	STP details	STP of 220 KLD capacity is under construction
6	Treated waste-water disposal	Excess treated water disposal at Sewer Line
7	Any DG sets, are they complying the norms	Yes, according to Norms

<b>(B) Assessment of Environmental Damages</b>			
Attributes	Scope of saving on account of environmental protection measures	EMP cost	
		Recurring cost,	Non-recurring
			Cost (Rs.)
Air Pollution	Water requirement for sprinkling (KL/day)	Rs. 281.65/-  5KLD X Rs. 56.33	0
	5 KL/day (average); Cost of 1 KL water Rs.56.33 including transportation and spraying. Cost of 1 kl Water: Rs. 56.33 /- (As per Material Rates SSR for year 2021-2022, Page No: 388)		
Water Pollution	A. Cost of water requirement:		
	a). Construction phase: Water required for construction +Labours: 14 KLD+2.25 KLD Cost of 1 kl Water: Rs. 56.33 /- (As per Material Rates SSR for year 2021-2022, Page No: 388, (The water required for construction has been considered from a Research	Rs. 1028.02/- 16KL X Rs. 56.33 + 2.25 KLD X Rs. 56.33	0

  
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# 1978

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paper titled "Assessment of water resource consumption in building construction in India" - Rs. 2KL / Sq.m)		
b). Operation phase:	0	0
<b>B. Cost of sewage treatment, reuse &amp; disposal:</b>		
a). Construction phase: Cost of treatment of sewage per KL= Rs. 7.1 per KL- As per EMP Budgetary Allocation	Rs. 14.2 /- Sewage in construction phase from labour – 2 KLD X Rs. 7.1	0
b). Operation phase: No occupancy given. Hence no sewage generation on operation phase.	0	0
<b>C. Quantity of water pumped out during excavation and a lumpsum cost of Rs. 50 per cum for such unauthorized water extraction and disposal-</b>		
	0 No groundwater was encountered during excavation. Excavation was done in non monsoon months. Groundwater water level = 10 m	0
<b>D. cost of construction &amp; maintenance of recharge well: O &amp; M Cost per annum for recharge pits = Rs. 30,000 per annum- As per EMP Budgetary Allocation</b>		
	Rs. 82.19 Rs. 30,000/365 days	Rs. 4,00,000
In case of demolition has carried out, the cost of demolition waste management plan needs to be discussed and finalized as non-recurring cost	No	0



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# 1979

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<p>Soil environment</p>	<p>In case there is some hazardous waste like asbestos or the site is located on industrial area where hazardous chemical or waste was handled, the cost based on due diligence of the project site, as given by consultants. (The report must include soil analysis, water analysis, MPCB consent copies, manifest of HW if any). This requires critical examinations from SPCB</p>	<p>No any hazardous waste generated</p>	<p>0</p>
	<p>Cost of preservation of top soil &amp; excavated earth to be considered. [Area (m<sup>2</sup>)x depth (m)x sp. Gravity (kg/m<sup>3</sup>)x cost per ton (Rs.)]</p>	<p>0</p>	<p>Total top soil : 722 cum  <b>Cost of 1 cum Excavation Rs.232/-</b> (As per Material Rates SSR for year 2021-22, Page No: 115) <b>Rs. 1,67,504 /-</b></p>
<p>Noise and Vibration</p>	<p>For damage due to noise pollution &amp; vibration, the cost of barricades around the project site should be considered. [perimeter (m) x height of the barricade(m) x cost of the sheet)</p>	<p>0</p>	<p>Barricading was Done Perimeter 753.10 Rmt  Height of the Barricade 2.04 mt  <b>Cost of the Sheet 850 /sq.mt.</b>  Total 753.10x 2.04 = 1536.32 sq.mt.  <b>Total Cost 1536.32 x 850 = 13,05,872/-</b></p>



Member Secretary


  
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# 1980

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			(In SSR Barricading work is not mentioned, so 850/sq m is taken as per current as well as finished market rate)
Green Belt	In case of any tree cutting without EC cost of Rs. 10000/- per tree apart from any statutory action for such tree cutting if any, (8 no of trees cut down)	0	Rs. 80,000
	Cost of planting & maintaining trees (Number of trees as per the bye-laws) O & M cost per annum for landscaping = Rs. 3,01,968 per annum- As per EMP Budgetary Allocation	Rs. 827 Rs. 3,01,968/365 days	0
	Cost of compensatory tree plantation (5 trees for each tree cut) (Compensatory plantation 8 X 5= 40 no.)		
RH/OHS	Cost of workers benefit to be considered in view of Building and Other Construction Workers Welfare Cess Act, 1996	In Contractors Scope	In Contractors Scope
	A. Cost of health checkup of workers	In Contractors Scope	Rs. 42505
	B. Cost of safety measures including PPEs		
	<b>Total Cost per working day</b>	<b>Rs. 2233.06 (Recurring Cost)</b>	<b>Rs. 19,32,777/- (Non Recurring Cost)</b>

Calculation of Cost of remediation plan and natural & community resource augmentation plan			
Sr.	Description	Details	Amount

  
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1	Total of recurring cost	Cost arrived from above table - Recurring Cost per day X number of days in violation	= 2233.06 X 1138 (No. of Violation Days) Rs. 25,41,222/-	
2	Non-recurring cost	Cost as arrived from above table- Non-Recurring Cost	Rs. 19,53,376/-	
		Sum (1+2) Subject to minimum Rs. 1 crore)	Rs. 44,94,598/- Which is <Rs. 100 Lacs	
			Therefore, Rs. 1,00,00,000/- i.e. 1 Cr	
3	Economic benefits accrued due to violation	1% of Total Project cost including land, as declared by PP before SEAC, subject to maximum Rs. 10 Cr.	Project Cost executed without EC- Rs. 21,07,72,102.00/- 1 % of project cost – 21.08 Lakh	
		Incremental cost of Rs. 10 lacs for each EC violation by PP or its directors observed at any other projects in last 3 years	Nil	
4	Cost of remediation plan and natural & community resource Augmentation plan	Sum of 1, 2 and 3 above or amount equivalent to the CER amount as per the MOEF&CC's office Memorandum No: F NO 22- 65/2017-IA-III dated 01/05/2018, whichever is higher.	Sum (1+2+3)	Rs. 1.21 Cr.
			CER Cost	Rs. 81.23 Lakh
			Therefore	
			Rs. 1.21 Cr.	

**Penalty to be paid = 0.5% of the Project Cost ( Suo moto declaration)**  
 = 0.5% \* 21,07,72,102  
 = Rs. 10,53,860/-

**Allocation of Damage EMP Costing:**

Sr. No.	Description of Activity	% Allocation	Implementing agency	Remarks	Probable Activities to be carried out
1	Afforestation (can include plantation, garden development)	25% = Rs. 30.25 Lakh	Social forestry and Local body	The afforestation can be Either through social forestry or the Local body. Preferably within 50 km from project site	These locations will be identified and recommended by the local body. Mass plantation in fallow land or barren area suggested by the Local body for social forestry

  
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2	Water conservation program (Jalyukt Shivar, etc)	25% = Rs. 30.25 Lakh		Preferably within 50 km radius of project site	Provision of water efficient faucets in nearby schools, public hospitals. Construction of percolation tanks in area suggested by the local body
3	Urban environment and sanitation (can include swaccha Bharat, playground development, urban ground-water recharge schemes etc)	20% = Rs. 24.20 Lakh	Local body		Provision of RWH in public schools, hospitals, Road side beautification, public park recreation
4	Sewerage lines and STP, solid waste management	20% = Rs. 24.20 Lakh	Local body		Provision of community dustbins, conducting health camps at public schools suggested by Local body
5	Urban air/noise pollution control initiatives	10% = Rs. 12.10 Lakh	Local body		Tree plantation, provision of sound barriers if required at any location identified by the local body, provision of solar heating/lighting system in public spaces or public infrastructures.

**During discussion following points emerged:**

1. The Committee noted that:
  - (a) As per the Office Memorandum issued by Ministry of Environment Forest and Climate Change vide orders no F.No.22-21/2020-IA.III Dated 7th July 2021, The penalty cost is arrived at **Rs. 10,53,860/-**.
  - (b) As per format given in SEIAA Circular, the Damage Assessment value is arrived at **Rs. 1.21 Cr.**
2. PP to submit Certified Compliance Report (CCR), from Regional Office, MoEFCC, Nagpur.
3. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
4. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**Recommendations of SEAC-**

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

  
Member Secretary

  
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Minutes of 267<sup>th</sup> Day 3 (Part A) meeting of SEIAA held on 19<sup>th</sup> October, 2023.

## **Deliberation in SEIAA-**

Proposal an expansion of existing construction project under violation category. PP has applied under MoEF&CC OM dated 07.07.2021. Proposal is recommended by SEAC-3 in its 178<sup>th</sup> meeting for grant of Environment Clearance for total plot area of 10497.28 m<sup>2</sup>, FSI area of 25510.11 m<sup>2</sup>, Non FSI area of 18315.85 m<sup>2</sup> and total BUA of 43825.96 m<sup>2</sup>.

PP has obtained earlier EC vide EC-0000002324 dated 21.07.2020 for total BUA of 29146.19 m<sup>2</sup>.

SEAC recommended the proposal for grant of Environment Clearance under violation category as per MoEF&CC OM dated 07.07.2021 with damage assessment value of Rs.1.21 Cr and Penalty of Rs. 10,53,860/-.

The authority noted the ecological damage assessment and the economic benefits accruing as a result of the violation and also the penalty amount as appraised by SEAC. Authority also noted the corresponding Environment Management Plan stipulated by the SEAC costing Rs. 1.21 Cr taking into consideration the remediation plan and Natural and Community Resource augmentation Plan. The Authority accepted the recommendations of the SEAC and decided to grant Environment Clearance subject to submission of Bank Guarantee of Rs. 1.21 Cr towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan and submission of penalty of Rs. 10,53,860/-.

At the outset, SEIAA asked PP whether they are in receipt of Certified Compliance Report (CCR) as mandated by MoEF&CC Office Memorandum dated 26.09.2022. PP submitted that, they have obtained the same dated 12.01.2023. SEIAA noted the same and asked PP to strictly comply with the points raised in the Certified Compliance Report (CCR) dated 12.01.2023.

Further, SEIAA also directed SEIAA cell to confirm with Maharashtra Pollution Control Board whether action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986.

During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, they have provided mandatory RG having area 727.79 m<sup>2</sup> on mother earth without any construction i.e. OWC etc. SEIAA asked PP to submit area undertaking to that effect. PP submitted the same dated 25.09.2023.

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated 19.10.2023.

SEIAA after deliberation decided to grant EC for-FSI- 25510.11 m<sup>2</sup>, Non FSI- 18315.85 m<sup>2</sup>, total BUA- 43825.96 m<sup>2</sup>. (Plan approval No- CC/0876/21, dated-09.07.2021)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

1. PP to submit Bank Guarantee of Rs. 1.21 Cr towards effective implementation of remediation plan and Natural and Community Resource augmentation Plan. PP to implement remediation plan and Natural and Community Resource augmentation Plan within 6 months from grant of this Environment Clearance. PP also to submit penalty of Rs. 10,53,860/-.

  
Member Secretary

  
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# 1984

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2. Maharashtra Pollution Control Board to ensure that, action has been initiated against the PP under the Section 15 (read with Section 19) of Environment (Protection) Act, 1986 for violation provisions of EIA notification, 2006.
3. PP has provided mandatory RG area of m<sup>2</sup> on mother earth without any construction. Local planning authority to ensure the compliance of the same.
4. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
5. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
6. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
7. SEIAA after deliberation decided to grant EC for-FSI- 25510.11 m<sup>2</sup>, Non FSI- 18315.85 m<sup>2</sup>, total BUA- 43825.96 m<sup>2</sup>. (Plan approval No- CC/0876/21, dated-09.07.2021)

**SEIAA Decision-**

SEIAA after deliberation decided to grant Environment Clearance.

  
Member Secretary

  
Chairman

F.No. IA3-22/10/2022-IA.III [E 177258]  
Government of India  
Ministry of Environment, Forest and Climate Change  
Impact Assessment Division

\*\*\*

Indira Paryavaran Bhawan  
3<sup>rd</sup> Floor, Vayu Wing, Jor Bagh Road  
Ali Ganj, New Delhi-3

Dated: 2<sup>nd</sup> August, 2023

## OFFICE MEMORANDUM

**Subject: Procedure for consideration of Category 'B' proposals at Central level due to the non-functionality or delay in constitution of SEIAA/SEAC - reg.**

The State Environmental Impact Assessment Authorities (SEIAAs)/State Expert Appraisal Committees (SEACs) have been constituted in exercise of the powers conferred by sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for decentralisation of the Environment Clearance (EC) process and grant of Environment Clearances at the State level. All projects or activities under Category 'B' in the Schedule of the EIA Notification, 2006 are appraised by the respective SEACs/SEIAAs of the States/UTs.

2. As per the extant provisions of EIA, 2006, in the absence of a duly constituted SEIAA/SEAC, a Category 'B' project shall be considered at the Central Level as a Category 'B' project. However, instances have been brought to the notice of this Ministry that in the event of non-functionality or delay in constitution of SEIAA/SEAC, many proposals submitted to SEIAA are held up at different stages of EC process at the State level. The matter has been examined in the Ministry and it is observed that there could be different situations arising out of non-functionality or delay in constitution of SEIAA/SEAC as enumerated below:

- i. Proposals submitted to SEIAA and not accepted by SEIAA.
- ii. Proposals received by SEAC/SEIAA and have been processed or are under processing.
- iii. Proposals considered and/or deferred by SEAC for various reasons.
- iv. Proposals recommended by SEAC but not forwarded to/not approved by SEIAA.
- v. Proposals (which do not require examination of SEAC) accepted by SEIAA but not processed and/or deferred for various reasons.
- vi. Proposals approved by SEIAA but minutes/letter not uploaded on PARIVESH.


3. In this regard, the Ministry deems it necessary to clarify the process for handling such proposals. For the scenarios mentioned at sub para (i) to (v) of para 2 above, the following procedures shall be followed:

- i. Consequent upon the non-functioning/discontinuation of SEIAA/SEACs, the Member Secretary of SEIAA/State Government shall submit the details of the pending proposals to the PARIVESH of MoEF&CC with a request to transfer such proposals to the Central level.
- ii. PARIVESH shall examine the aforesaid request and seek the approval of the Competent Authority for the transfer of proposals from SEIAA/SEAC to the Central level.
- iii. Thereafter, the proposals from the SEIAA/SEAC shall be transferred through PARIVESH to the concerned Member Secretary of the EAC at Central level.
- iv. The concerned Member Secretary of the EAC at Central level shall carry out the due diligence to ascertain the level of examination/appraisal needed to be carried out by the Central level EAC based on the stage at which the proposal was pending for appraisal at the concerned SEIAA/SEAC.

4. For the scenario mentioned at sub para (vi) of para 2 above, based on the request from the Member Secretary of SEIAA/State Government, a window period of 15 days shall be provided to the Member Secretary SEIAA, extendable by a further period of 15 days, to only upload the minutes/letters for the proposals which were duly approved by SEIAA before it became non-functional.

5. Further, in case of only SEIAA becoming non-functional / discontinued due to various reasons, the proposals pending with SEAC for (re)consideration up to the day of such discontinuation shall be (re)considered by the respective SEAC and forwarded to the Ministry along with recommendation as per the procedure prescribed at Para 3 above.

6. This is issued with the approval of Competent Authority.

  
(Sundar Ramanathan)  
Scientist E

To

1. Chairman, Central Pollution Control Board (CPCB).
2. Chairman of all the Expert Appraisal Committees
3. Chairperson/Member Secretaries of all the SEIAAs/SEACs

4. Chairpersons/Member Secretaries of all SPCBs/UTPCCs
5. All the Officers of IA Division

**Copy for information to:**

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. Sr.PPS to Secretary (EF&CC)
4. Sr.PPS to AS(TK) / AS (NPG)
5. Sr.PPS to JS (SKB)
6. Website, MoEF&CC
7. Guard file.

1988

2801/4A

GOVERNMENT OF MAHARASHTRA

No. SEIAA-2023/C.R.140 /SEIAA  
Environment and Climate Change  
Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 32.  
Date: 09.01.2024.

To  
The Secretary,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Indira Paryavaran Bhavan, Jor Baug, Ali Ganj,  
New Delhi-110001.

*Respected Madam,*  
**Subject: Access to operate PARIVESH Portal for 1 month .**

The Ministry of Environment, Forest and Climate Change, Government of India constituted the State Environment Impact Assessment Authority and SEACs in the State of Maharashtra vide notification no S.O. 107(E), dated 11.01.2021 and tenure of the same is expiring on 10.01.2024. After the expiry of tenure of the SEIAA and SEACs, respective logins of the Chairman and Member Secretary on the PARIVESH portal will stop working. In order to upload the pending minutes of meeting of State Environment Impact Assessment Authority and SEACs, you are requested to allow access of the respective logins of the Chairman and Member Secretary on the PARIVESH portal for 1 month beyond 10.01.2023.

Thanking you.

Yours Sincerely

*Pravara*  
(Pravara Parade)

Principal Secretary,  
Govt. of Maharashtra.

Copy to,  
Additional Secretary, Ministry of Environment, Forest and Climate Change,  
Government of India, Indira Paryavaran Bhavan, Jor Baug, Ali Ganj, New Delhi-110001.

1989

289

**GOVERNMENT OF MAHARASHTRA**

No. SEIAA-2023/C.R.140 /SEIAA  
Environment and Climate Change  
Department  
Room No. 217, 2<sup>nd</sup> Floor,  
Mantralaya, Mumbai- 32.  
Date: 09.01.2024.  
24

To  
The Secretary,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Indira Paryavaran Bhavan, Jor Baug, Ali Ganj,  
New Delhi-110001.

**Subject: Access to operate PARIVESH Portal for another 15 days beyond 25<sup>th</sup> January, 2024 .**


**Ref. :** 1. Environment and Climate Change Department, Govt of Maharashtra  
letter dated 09.01.2024.  
2. Your email dated 24.01.2024.

*Respected Madam,*

The Ministry of Environment, Forest and Climate Change, Government of India vide email dated 24.01.2024 activated the PARIVESH portal for 15 days' time period w.e.f. 10.01.2024 i.e. till 25.01.2024. However, taking into consideration the amount of workload before SEIAA/SEACs, you are again requested to allow access of the respective logins of the Chairman and Member Secretary of SEIAA/ SEACs on the PARIVESH portal for further 15 days w.e.f. 25.01.2024.

Thanking you.

Yours Sincerely

  
(Pravin Darade)  
Principal Secretary,  
Govt. of Maharashtra.

Copy to,  
Additional Secretary, Ministry of Environment, Forest and Climate Change,  
Government of India, Indira Paryavaran Bhavan, Jor Baug, Ali Ganj, New Delhi-110001.

1990

Fwd: Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

MOHIT SAXENA <mohit.saxena@gov.in>

Wed 1/24/2024 12:10 PM

To: Pravin Darade <psec.env@maharashtra.gov.in>;

Cc: Sujit Kumar Bajpayee <sujit.baju@gov.in>; Dr R. B. Lal <rb.lal@nic.in>; Navin Kishore Karn <navinkk@nic.in>; Dr R. B. Lal <rb.lal@nic.in>; vkb nic <vkb.nic@gmail.com>;

1 attachments (482 KB)

SEIAA Maharashtra.pdf;

Sir

May please refer to trailing mail regarding activation of PARIVESH Portal for login till 25th Jan 2024. NIC has also informed the same to Master Trainer deployed in SEIAA, Maharashtra. Further, if any extension is required beyond 25th Jan 2024 for another 15 days, please intimate Ministry in an advance.

Regards

Dr Mohit Saxena  
Scientist D/Joint Director  
IA Division  
MoEF&CC  
Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh  
New Delhi-110003  
Tel No 011-20819383

From: "Vikash Kumar" <vikash.kumar53@nic.in>

To: "Dr R. B. Lal" <rb.lal@nic.in>

Cc: "Navin Kishore Karn" <navinkk@nic.in>, "Sujit Kumar Bajpayee" <sujit.baju@gov.in>, "MOHIT SAXENA" <mohit.saxena@gov.in>, "Prabhakar Kur" <prabhakar.kumar52@nic.in>, "Mukesh Kumar Bhatia" <mukeshk.bhatia@nic.in>, "vkb nic" <vkb.nic@gmail.com>, "Monitoring Cell" <monitoring-ec@nic.in>

Sent: Thursday, January 18, 2024 11:37:03 AM

Subject: Re: Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

Dear Sir,

As per trailing mail, Login of SEIAA/SEAC Maharashtra extended till 25th Jan. 2024.  
We will inform the State office through separate mail.

सादर/Regards,

विकास कुमार/Vikash Kumar

वैज्ञानिक-सी / Scientist-C

पर्यावरण सूचना विज्ञान प्रभाग/Environment Informatics division

राष्ट्रीय सूचना-विज्ञान केंद्र/National Informatics Centre

इंदिरा पर्यावरण भवन/Indira Paryavaran Bhawan

Ext: 5358

# 1991

1/24/24, 12:23 PM

Mail - psec.env@maharashtra.gov.in

---- On Thu, 18 Jan 2024 10:30:19 +0530 **Dr R. B. Lal** <[rb.lal@nic.in](mailto:rb.lal@nic.in)> wrote ---

After activation please inform to SEIAA also

-----  
Best Regards,

**(Dr. R. B. LAL)**  
Director/Scientist 'F' &  
**Member Secretary, Expert Appraisal Committee (Industry-1 Sector)**  
Impact Assessment Division,  
Ministry of Environment, Forest and Climate Change,  
Government of India,  
Room No. V-304, 3rd Floor, Vayu Wing,  
Indira Paryavaran Bhawan  
Aliganj, Jor Bagh Road,  
New Delhi - 110 003, INDIA Email- [rb.lal@nic.in](mailto:rb.lal@nic.in)  
Telephone +91-11-20819346

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**Save Environment & Biodiversity & Zero Effect to the Environment**  
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**From:** "MOHIT SAXENA" <[mohit.saxena@gov.in](mailto:mohit.saxena@gov.in)>  
**To:** "Navin Kishore Karn" <[navinkk@nic.in](mailto:navinkk@nic.in)>, "Vikash Kumar" <[vikash.kumar53@nic.in](mailto:vikash.kumar53@nic.in)>  
**Cc:** "Sujit Kumar Bajpayee" <[sujit.baju@gov.in](mailto:sujit.baju@gov.in)>, "Dr R. B. Lal" <[rb.lal@nic.in](mailto:rb.lal@nic.in)>  
**Sent:** Thursday, January 18, 2024 10:24:18 AM  
**Subject:** Activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 for SEIAA Maharashtra

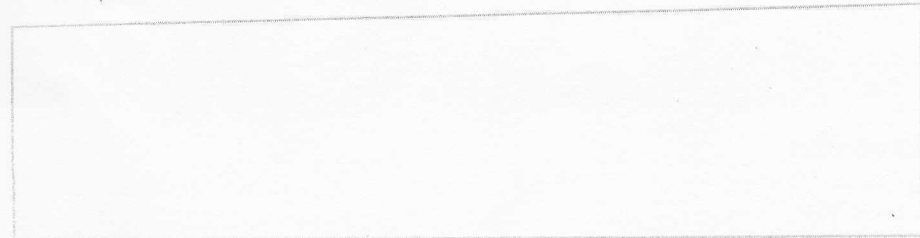
Sir

Tenure of SEIAA/SEAC, Maharashtra has been expired on 10.01.2024. Please activate the parivesh portal for next 15 days time period w.e.f 10.01.2024 to allow SEIAA Maharashtra to upload minutes/letters which are duly approved by SEIAA

Approval on file has been obtained. NIC is requested for n/a in this regard

Regards

**Dr Mohit Saxena**  
Scientist D/Joint Director  
IA Division  
MoEF&CC  
Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh  
New Delhi-110003  
Tel No 011-20819383



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**Dr Mohit Saxena**  
Scientist D/Joint Director

1/24/24, 12:23 PM

Mail - psec.env@maharashtra.gov.in

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IA Division

MoEF&CC

Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh  
New Delhi-110003

Tel No 011-20819383

**1992**

portal login for further fifteen days  
1993

Vikash Kumar <vikash.kumar53@nic.in>

Thu 1/25/2024 2:26 PM

Inbox

To: MOHIT SAXENA <mohit.saxena@gov.in>;

Cc: vkb.nic <vkb.nic@gmail.com>; Sujit Kumar Bajpayee <sujit.baju@gov.in>; Pravin Darade <psec.env@maharashtra.gov.in>; Dr. R. B. Lal <rb.lal@nic.in>; Navin Kishore Karn <navinkk@nic.in>;

Dear Sir,

As per direction, MS SEIAA Maharashtra login is activated till 09.02.2024.  
We will inform SEIAA office separately.

सादर/Regards,

विकास कुमार/Vikash Kumar

वैज्ञानिक-सी / Scientist-C

पर्यावरण सूचना विज्ञान प्रभाग/Environment Informatics division

राष्ट्रीय सूचना-विज्ञान केंद्र/National Informatics Centre

इंदिरा पर्यावरण भवन/Indira Paryavaran Bhawan

Ext: 5358

----- On Thu, 25 Jan 2024 14:01:50 +0530 **MOHIT SAXENA <mohit.saxena@gov.in>** wrote -----

Dear Vikas

As approved, please activate MS, SEIAA Maharashtra login (upto 09.02.2024) to upload minutes/letters which are duly approved by SEIAA. After activation, please inform the concern Master Trainer.

**Dr Mohit Saxena**

**Scientist D/Joint Director**

**IA Division**

**MoEF&CC**

**Vayu 3rd Floor, Indira Paryavaran Bhawan, Jorbagh**

**New Delhi-110003**

**Tel No 011-20819383**

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**From:** "Sujit Kumar Bajpayee" <sujit.baju@gov.in>

**To:** "Dr R. B. Lal" <rb.lal@nic.in>, "MOHIT SAXENA" <mohit.saxena@gov.in>

**Sent:** Wednesday, January 24, 2024 4:20:29 PM

**Subject:** Fwd: [WARNING: ATTACHMENT UNSCANNED]Extension of Parivesh portal login for further fifteen days

Office of Dr. Sujit Kumar Bajpayee

Joint Secretary

Govt. of India

Ministry of Environment, Forest & Climate Change

135, Prithvi Wing, 1st Floor